

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ALKA INDIA LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Alka India Limited
2.	Date of incorporation of corporate debtor	30/11/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1993PLC168521
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. D- 3/4/5, Hatkesh Udyog Nagar-1, Off. Mira Bhayandar Road, GCC Road, Mira Near Hatkesh Substation Thane - 401 107
6.	Insolvency commencement date in respect of corporate debtor	18-12-2023
7.	Estimated date of closure of insolvency resolution process	15-06-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dharmendra Dhelariya Reg No.: IBBI/IPA-0001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201, Suryadeep Tower, Nr. Navneet Prakashan, Gurukul road, Memnagar, Ahmedabad, Gujarat - 380052  E-mail ID: dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Dharmendra Dhelariya B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Email Id: cirp.alkaindia@gmail.com
11.	Last date for submission of claims	01-01-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Alka India Limited on 18<sup>th</sup> December 2023.



The creditors of Alka India Limited, are hereby called upon to submit their claims with proof on or before 1<sup>st</sup> January 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class To be ascertained in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

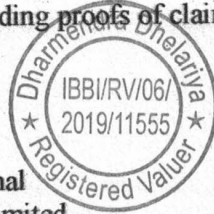
*Dharmendra D. Dhelariya*  
(Dharmendra Dhelariya)

Interim Resolution Professional  
In the matter of Alka India Limited

Registration Number : IBBI/IPA-001/IP-P00251/2017-18/10480

AFA Number: AA1/10480/02/290224/105506

AFA valid upto 29/02/2024



Date : 21<sup>st</sup> December 2023

Place : Ahmedabad

**THE BUSINESS DAILY**  
**FINANCIAL EXPRESS**

**INVITATION FOR EXPRESSION OF INTEREST FOR CHRENA VENTURES PRIVATE LIMITED OPERATING IN THE CATEGORY OF CINEMAS AT MUMBAI MAHARASHTRA**  
(Under sub-section 1(1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/VIN/LLP No.	CHRENA VENTURES PRIVATE LIMITED CIN: U72400MH2019PTC022411 PAN: AAFRC5924D
2. Address of the registered office	Camilla House, Dindoshi, Majid East, Mumbai-400070, India
3. URL of website	www.chrenaventures.com (Not working)
4. Details of place where majority of fixed assets are located	The Company has cinema sites in different states for which links are shared in the attached file. The Cinema sites, Complete details shall be made available through email at: corp@chrenaventures@gmail.com
5. Installed capacity of main products/ Services	100 - 150 screens
6. Quarterly net value of main products/ services sold in last financial year	Non-operational during the last Financial Year
7. Number of employees/ workmen	Presently Nil
8. Further details regarding last available financial statements (with audited) for last years, list of creditors, relevant dates for subsequent events if the process are available or not	Available: amr@chrenaventures.com or through email at: corp@chrenaventures@gmail.com
9. Eligibility for resolution applicants under section 29(2)(g) of the Code is available at:	ECOI is available for (i) Corporate Debtor as a whole, (ii) Property-wise asset of Assets (iii) Corporate Debtor as a whole after excluding certain assets. (Eligibility available at: https://www.chrenaventures.com/through_email at: corp@chrenaventures@gmail.com
10. Last date for receipt of expression of interest	17 January 2024
11. Date of issue of provisional list of prospective resolution applicants	12 January 2024
12. Last date for submission of objections to provisional list	17 January 2024
13. Date of issue of final list of prospective resolution applicants	22 January 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution bids to prospective resolution applicants	22 January 2024
15. Last date for submission of resolution bids	28 February 2024
16. Process email to send Expression of Interest	corp@chrenaventures@gmail.com

Date: 21/12/2023  
 ASHOK KUMAR GILLI  
 Resolution Professional, Chreana Ventures Private Limited  
 Regd. Office: 518 House, T.8, Road Mission Quarters, Thiruvananthapuram-686002, India. Contact No: 0487-2440020  
 Website: www.southindianbank.com  
 Email: ashokgill@chrenaventures.com; ashokgill@insolvency.com

**TRANSFER OF APPLICATION MONEY DUE FOR REFUND IN THE PROCESS OF RIGHTS ISSUE HELD DURING FY 2016-17 OF THE SOUTH INDIAN BANK LIMITED TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)**

Notice is hereby published pursuant to Section 125 of the Companies Act, 2013 and applicable provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs effective from September 07, 2016 and subsequent amendments thereto.

The Bank had made a right issue of equity shares of face value of Re.1 to its shareholders during February 2017 at a ratio of 1:3. The application money received and didn't get shares allotted against it was due for refund on 26<sup>th</sup> March, 2017. Out of the amount refunded by the Bank, a few Refund Orders are still remaining unclaimed by applicants. As per aforesaid provisions, the application money received by companies for allotment of any of its securities and due for refund, remain unclaimed and unpaid for a period of seven years from the date it became due for payment should be transferred to the investor education and protection fund (IEPF).

As required under the Rules, the Bank has informed the concerned persons through a specific communication at their address registered providing the details of unclaimed application money due to them. Further, the statement containing the details of name, address, folio number/Demat account number, application money due for transfer is made available in our website [www.southindianbank.com](http://www.southindianbank.com) under Investors Desk - Shareholders Information - List of Shareholders w.r.t. transfer of application money to IEPF.

The concerned persons are advised to make claim for the application money due to them, by submitting the filled up indemnity form provided along with the above communication or by writing to Registered Office of the Bank, **The South Indian Bank Ltd., Secretariat Department, "SIB House", T.8, Road, Mission Quarters, Thiruvananthapuram-686002, Kerala. Phone: 0487-2425333, 2425020 (extn: 572), Fax: 0487-2425470. Email: hc2006@sbci.co.in or before 28<sup>th</sup> March, 2024.** In the event the Company does not receive valid claim from the concerned shareholder(s) on or before 28<sup>th</sup> March, 2024, the Company will proceed to transfer the amount to the account of the IEPF Authority.

For The South Indian Bank Limited  
 Sd/-  
**JIMMY MATHEW**  
 Company Secretary

Place: Thiruvananthapuram  
 Date: 20/12/2023

**MIRAE ASSET Mutual Fund**

**Fake website links in the name of Mirae Asset Mutual Fund**

It has been observed that two fake website links are created in the name of Mirae Asset Mutual Fund and are formed by the link - <https://h5.asset-mirae.net/> & <https://h5.asset-mirae.com/>

We would like to inform the public in general that Mirae Asset Mutual Fund and Mirae Asset Investment Managers (India) Private Limited are in no way associated with these fake links and shall not be held liable for any losses whatsoever, and we condemn this act of defrauding investors. We advise the investors to not fall prey to these fake link and stay vigilant of such scams.

We urge the investors to visit Mirae Asset Mutual Fund website <https://www.miraeasset.com.in/> or contact Mirae Asset Investment Managers (India) Private Limited officials for any information on our products and services.

For and on behalf of the Board of Directors of **MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.** (Asset Management Company for Mirae Asset Mutual Fund)

Place: Mumbai  
 Date: December 20, 2023  
 Sd/-  
**AUTHORISED SIGNATORY**  
**MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625)**  
 Registered & Corporate Office: 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400096. Tel: 1800 2900 777 (Toll Free), CustomerCare@miraeeasest.com @ www.miraeeasestmfi.com

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**TRUST ASSET Management Private Limited**

**Declaration of Distribution under Income Distribution cum Capital Withdrawal (IDCW) option of TRUSTMF Banking & PSU Debt Fund and TRUSTMF Short Term Fund**

NOTICE is hereby given that the Board of Directors of Trust Asset Management Private Limited, the Trustee to TRUST Mutual Fund (the "Fund") has approved the declaration of Distribution under Income Distribution cum Capital Withdrawal (IDCW) option of TRUSTMF Banking & PSU Debt Fund and TRUSTMF Short Term Fund (the "Schemes"), the particulars of which are as under:

Name of the Scheme	Plan/Option	Face Value (₹ per Unit)	Quantum of IDCW (₹ per unit)	Record Date*	NAV as on December 19, 2023 (₹ per unit)
TRUSTMF Banking & PSU Debt Fund	Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	1000	9	December 26, 2023	1078.0886
	Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)				1063.4518
TRUSTMF Short Term Fund	Direct Plan - Quarterly IDCW Option (Payout and Reinvestment)	1000	9	December 26, 2023	1069.3223
	Regular Plan - Quarterly IDCW Option (Payout and Reinvestment)				1056.1355

\*As reduced by the amount of applicable statutory levy, if any  
 \*or the immediately following Business Day, if that day is not a Business Day.

**Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the scheme(s)/ plan(s) will fall to the extent of pay-out and statutory levy, if any.**

The Distribution would be paid to unitholders/beneficial owners under the said scheme(plan)s whose names appear in the Register of Unitholders maintained by the RTA/statement of beneficial owners maintained by the Depositories, as applicable at the close of business hours as on the record date. The IDCW distribution will be subject to the availability of distributable surplus under the schemes and may be lower to the extent of distributable surplus available on the Record Date.

With regard to Unit holders who have opted for Reinvestment facility under the IDCW Option(s), the amount due (net of applicable TDS) will be reinvested, by allotting Units at the ex-Distribution NAV per Unit (adjusted for applicable stamp duty).

Unitholders/Investors are requested to take note of the above.

For TRUST Asset Management Private Limited (Investment Manager to TRUST Mutual Fund) Sd/-  
**Authorised Signatory**

Place: Mumbai  
 Date: December 20, 2023

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**IIFCL Asset Management Company Limited (IAMCL)**  
 CIN: U65991DL2012G0233601  
 Asset Management Company to IIFCL Mutual Fund (IDF)  
 5<sup>th</sup> Floor, Block 2, Plate A, NSCC Tower, East Kowdiar Nagar New Delhi-110023

**PUBLIC NOTICE for sale of securities (NCDs/ CPs) to Asset Reconstruction Companies (ARCs) or other Regulated Entities.**

NOTICE is hereby given that IAMCL, being an Asset Management Company of IIFCL Mutual Fund (IDF) hereby calls for bids from ARCs or other regulated entities for buying the below-mentioned securities under default from the respective schemes of IIFCL Mutual Fund (IDF) on 100% cash basis.

S. No.	Issuer Name	Particular of Security	ISIN of Security	Reserve Price (₹ in Cr.)
1.	Feedback Infra Private Limited	12.75% Secured Landed NCDs of Feedback Infra Private Limited-2012/2022	INE563M07011	15
2.	ILKFS Transportation Networks Limited	9.20% Unsecured NCDs of ILKFS Transportation Networks Limited	INE975G08223	15
3.	Infrastructure Leasing & Financial Services Limited	Infrastructure Leasing & Financial Services Limited Commercial Papers (CPs)	INE871D14J56 INE871D14K54	8,825 15,300
4.	Feedback Energy Distribution Company Limited/Commercial Papers (CPs)	Feedback Energy Distribution Company Limited/Commercial Papers (CPs)	INE384M14033 INE384M14025	5 5

\*'Bid Document' containing the terms & conditions of sale may be downloaded from our website i.e., [www.iifcl.com](http://www.iifcl.com). For any queries or clarifications in this regard, please contact IAMCL at: 011-2646502-09

Date: 21<sup>st</sup> December 2023  
 Sd/-  
**Place: New Delhi**  
**AUTHORISED SIGNATORY**  
**MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**

**FOR THE ATTENTION OF THE CREDITORS OF AKA INDIAN LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	AKA INDIAN Limited
2. Date of incorporation of corporate debtor	30/11/1993
3. Authority under which corporate debtor is incorporated / registered	ROC/Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	L19999MH193PCT16821
5. Address of the registered office and any principal office (if any) of corporate debtor	Office No. 24-C, HEMARPODIY Building, Old Mysore Road, Old Mysore, Mysore, Karnataka - 570002
6. Intention of corporate debtor to liquidate or restructure the company	16/12/2023
7. Estimated date of closure of insolvency resolution process	15/06/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional, as registered with the Board of Insolvency and Liquidation Professionals, as registered with the Board of Insolvency and Liquidation Professionals	Name: Dharmendra Dheerajya Reg. No. BBIP/PA/01/PA/0205/2017/01/91/0495 Address: 27/28, "Surya" Tower, "TC" Housing, Prakashan, Gurukul road, Memmangalam, Memmangalam - 380022 Email ID: andheeraj@gmail.com
9. Address and e-mail for the use of for correspondence with the interim resolution professional	Name: Dharmendra Dheerajya Thiruvananthapuram, Thelva Cross Road, Thelva, Thiruvananthapuram - 380054 Email ID: andheeraj@gmail.com
10. Last date for submission of claims	04/01/2024
11. Classes of creditors, if any, under "Bharati" (b) of subsection (8A) of section 21, as certified by the interim resolution professional	To be ascertained
12. Name of insolvency professional identified to act as Authorized Representative of creditor in a class (Three names for each class)	To be ascertained
13. Details of authorized representatives are available at:	Website: <a href="https://sib.gov.in/home/download">https://sib.gov.in/home/download</a> . Physical Address: 54/55, Thiruvananthapuram, Thelva Cross Road, Thelva, Thiruvananthapuram - 380054, India.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the AKA India Limited 18<sup>th</sup> December 2023. The creditors of AKA India Limited, are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> January 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof by post or by electronic means.

A financial creditor lodging a claim as a class is liable against entry No. 12 and shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 as authorized representative of the class to be ascertained in Form CA.

Submission of claim or maintaining proof of claim shall attract stamp duty. (Dharmendra Dheerajya)  
 Interim Resolution Professional  
 In the matter of AKA India Limited  
 Registration Number: BBIP/PA/01/PA/0205/2017/01/91/0495  
 AFA Number: AA/10/02/02/2023/105504  
 Email: andheeraj@gmail.com

Date: 21<sup>st</sup> December 2023  
 Place: Thiruvananthapuram

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No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant (After Rounding Off)	Allocation per Applicant (Before Rounding Off)	Ratio of Allottee's to Applicant's (After Rounding Off)	Ratio of Allottee's to Applicant's (Before Rounding Off)	Number of Successful Applicants (after rounding off)	Total No. of Equity Shares allocated/ allotted	Surplus/ Deficit
3,52,000	1	0.01	3,52,000	0.21	1,470	1,469.72	2,000	1	1	1	2,000	530
3,54,000	2	0.02	7,08,000	0.43	2,956	1,478.07	2,000	1	2	1	2,000	(956)
3,60,000	1	0.01	3,60,000	0.22	1,503	1,503.12	2,000	1	1	1	2,000	497
3,68,000	1	0.01	3,68,000	0.22	1,537	1,536.53	2,000	1	1	1	2,000	463
3,70,000	1	0.01	3,70,000	0.22	1,545	1,544.88	2,000	1	1	1	2,000	455
3,78,000	1	0.01	3,78,000	0.23	1,578	1,578.28	2,000	1	1	1	2,000	422
3,86,000	1	0.01	3,86,000	0.23	1,612	1,611.68	2,000	1	1	1	2,000	388
3,92,000	1	0.01	3,92,000	0.24	1,637	1,636.73	2,000	1	1	1	2,000	363
4,02,000	1	0.01	4,02,000	0.24	1,678	1,678.49	2,000	1	1	1	2,000	322
4,04,000	2	0.02	8,08,000	0.49	3,374	1,686.84	2,000	1	1	2	4,000	626
4,08,000	1	0.01	4,08,000	0.25	1,704	1,703.54	2,000	1	1	1	2,000	296
4,12,000	1	0.01	4,12,000	0.25	1,720	1,720.24	2,000	1	1	1	2,000	280
4,22,000	1	0.01	4,22,000	0.25	1,762	1,761.99	2,000	1	1	1	2,000	238
4,24,000	1	0.01	4,24,000	0.26	1,770	1,770.34	2,000	1	1	1	2,000	230
4,30,000	1	0.01	4,30,000	0.26	1,795	1,795.40	2,000	1	1	1	2,000	205
4,34,000	1	0.01	4,34,000	0.26	1,812	1,812.10	2,000	1	1	1	2,000	188
4,54,000	2	0.02	9,08,000	0.55	3,791	1,895.60	2,000	1	1	2	4,000	59
4,66,000	1	0.01	4,66,000	0.28	1,946	1,945.71	2,000	1	1	1	2,000	204
4,90,000	1	0.01	4,90,000	0.29	2,046	2,045.92	2,000	1	1	1	2,000	(46)
4,92,000	1	0.01	4,92,000	0.30	2,054	2,054.27	2,000	1	1	1	2,000	(54)
5,30,000	1	0.01	5,30,000	0.32	2,213	2,212.93	2,000	1	1	1	2,000	(213)
5,34,000	2	0.02	10,68,000	0.64	4,459	2,229.63	2,000	1	1	2	4,000	(459)
5,44,000	1	0.01	5,44,000	0.33	2,271	2,271.39	2,000	1	1	1	2,000	(271)
6,04,000	3	0.03	18,12,000	1.09	7,566	2,521.91	2,000	1	1	3	6,000	(1,566)
							2,000	1	3	1	2,000	2,000
6,06,000	1	0.01	6,06,000	0.36	2,530	2,530.26	2,000	1	1	1	2,000	(530)
6,70,000	1	0.01	6,70,000	0.40	2,787	2,787.48	2,000	1	1	1	2,000	(787)
6,86,000	1	0.01	6,86,000	0.41	2,864	2,864.28	2,000	1	1	1	2,000	(864)

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% to total	Proportionate Shares available	Allocation per Applicant (After Rounding Off)	Allocation per Applicant (Before Rounding Off)	Ratio of Allottee's to Applicant's (After Rounding Off)	Ratio of Allottee's to Applicant's (Before Rounding Off)	Number of Successful Applicants (after rounding off)	Total No. of Equity Shares allocated/ allotted	Surplus/ Deficit
6,90,000	1	0.01	6,90,000	0.42	2,881	2,880.98	2,000	1	1	1	2,000	(881)
6,96,000	1	0.01	6,96,000	0.42	2,906	2,906.04	2,000	1	1	1	2,000	(906)
7,02,000	1	0.01	7,02,000	0.42	2,931	2,931.09	2,000	1	1	1	2,000	(931)
7,14,000	1	0.01	7,14,000	0.43	2,981	2,981.19	2,000	1	1	1	2,000	(981)
7,22,000	1	0.01	7,22,000	0.43	3,015	3,014.60	2,000	1	1	1	2,000	985
7,34,000	1	0.01	7,34,000	0.44	3,065	3,064.70	2,000	1	1	1	2,000	455
7,38,000	1	0.01	7,38,000	0.44	3,081	3,081.40	2,000	1	1	1	2,000	919
7,60,000	1	0.01	7,60,000	0.46	3,173	3,173.26	2,000	1	1	1	2,000	827
7,96,000	1	0.01	7,96,000	0.48	3,324	3,323.57	2,000	1	1	1	2,000	676
8,54,000	1	0.01	8,54,000	0.51	3,566	3,565.74	2,000	1	1	1	2,000	434
9,00,000	2	0.02	18,00,000	1.08	7,516	3,757.81	2,000	1	1	2	4,000	484
9,08,000	1	0.01	9,08,000	0.55	3,791	3,791.21	2,000	1	1	1	2,000	209
9,10,000	1	0.01	9,10,000	0.55	3,800	3,799.56	2,000	1	1	1	2,000	200
9,34,000	1	0.01	9,34,000	0.56	3,900	3,899.77	2,000	1	1	1	2,000	400
10,38,000	1	0.01	10,38,000	0.62	4,334	4,334.00	2,000	1	1	1	2,000	(334)
10,72,000	1	0.01	10,72,000	0.64	4,476	4,475.96	2,000	1	1	1	2,000	(476)
11,26,000	1	0.01	11,26,000	0.68	4,701	4,701.43	2,000	1	1	1	2,000	(701)
12,60,000	3	0.03	37,80,000	2.27	15,783	5,260.93	4,000	1	1	3	12,000	(3,783)
							2,000	2	3	2	4,000	4,000
14,14,000	1	0.01	14,14,000	0.85	5,904	5,903.93	2,000	1	1	1	2,000	96
16,20,000	1	0.01	16,20,000	0.97	6,764	6,764.05	2,000	1	1	1	2,000	(764)
16,66,000	1	0.01	16,66,000	1.00	6,956	6,956.12	2,000	1	1	1	2,000	(956)
17,40,000	1	0.01	17,40,000	1.05	7,265	7,265.09	2,000	1	1	1	2,000	735
17,56,000												

